Type of ac	Number of Officers who have not vacated accom- modation				
Type I				Υ.	104
Type II			2	1	495
Type III	24			10	264
Type IV	÷		8	÷.	447
Type V	28	2	÷	24	165
Type VI	19				37
Type VII				191	16
Type VIII		+:		242	4
Hostel					16
MP Feel	4	1	52	÷.	2
				-	1550

(c) Number of officers, who have been allowed to retain general pool accommodation in consideration of the fact that the house owned by them is a part of Hindu Undivided Family Property/Joint Property is as follows

Type						No.
Type	I			γ.		4
Type	н	÷		-		11
Type	111		ŝ		- 2	5
Type	IV					11
Type	V		72		ŝ	6
Type	VI			ŝ.	2 2	Ĩ
Hoste		1				
MP P		*		а 162		1
			TOTAL		. ~	40

Two Officers in occupation of general pool accommodation in types VII and VII1 were allowed to retain their accommodation on payment of normal licence fee in consideration of the special nature of their duties.

# COOPERATIVE HOUSE BUILDING SOCIETIES IN DELHI

161. SHRI SHYAMLAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state :

(a) the names of the Cooperative House Building Societies operating in Delhi at present and the dates of their registration; (b) the names of the Societies which (i) have been allotted land; (ii) have developed the land allotted to them; or (iii) have taken up the development work;

(c) the names of societies against which enquiries are pending and the period of pendency of enquiry in each case;

(d) the names of the Societies the accounts of which have not been audited for more than three years and the reasons therefor;

(e) the names of the societies the membership of which is still in dispute and the steps taken by Government to finalise the members' list; and

(f) the names of the societies, the managing Committee elections of which are over due for more than a year and he reasons for not holding such elections ?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT) : (a) to (f) Information will be laid on the Table of the Sabha-.

## ASSISTANCE BY THE NBT FOR THE PUB-LICATION OF COLLEGE TEXT BOOKS IN REGIONAL LANGUAGES

162. SHRI SHYAMLAL GUPTA : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether it is a fact that the National Book Trust proposes to subsidize publication of text books in regional languages for college students in addition to the amount of Rs. 1 crore each made available to fourteen State Governments for the purpose; and

(b) if so, what are the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) No decision has yet been taken on the proposal to subsidise the publication of text books in Hindi and regional languages for college students under the Subsidy Scheme being implemented by the National Book Trust.

114

(b) The objective of the Scheme is to make available to students books in Indian languages, at university level, at reasonable prices as in the case of books in English.

#### CENTRAL SCHOOLS

163. PROF RAMLAL PARIKH : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) the number of cities where Central Schools have so far been opened; and

(b) the expenditure incurred on these schools during the last year ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) A statement is attached. [See Appendix CI. Annexure No. 11]

(b)The total expenditure on maintenance of these schools (including the expenditure on administration and construction Works) amounted to Rs. 14.14 crores fapprox.) during 1976-77.

#### FINDINGS OF THE NARMADA TRIBUNAL

164. PROF. RAMLAL PARIKH : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state by when the findings of the Narmada Tribunal are likely to be available?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL) : Every effort is being made by the Narmada Water Disputes Tribunal to complete its work as expeditiously as possible. According to present indications the report of the Tribunal is expected to be available in a year or thereabout.

# DAMAGE TO SHRI JAIPRAKASH NARAYAN'S KIDNLYS

165. PROF. RAMLAL PARIKH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether it is a fact that Shri Jayprakash Narayan's kidneys got damaged while he was under detention at Chandigarh? THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ-NARA1N) : The Government of India have already constituted a one man Commission to inquire into the circumstances leading to Shri Jayprakash Narayan's renal dys-function which set in during the period of his detention after the declaration of emergency on the 25th June, 1975.

## Amendment to Drugs and Cosmetics Act

166. SHRI INDRADEEP SINHA: SHRI LAKSHMANA MAHA-PATRO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal under Government's consideration to amend the Drugs and Cosmetics Act; and

(b) if so, what are the salient features of the amendments proposed to be made and the objectives sought to be achieved thereby ?

THE MINISTER *OF* HEALTH. AND FAMILY WELFARE (SHRI RAJ-NARAIN) : (a) Yes.

(b) Some of the salient features of the amendments proposed in the draft bill are :---

(i) revised definition of spurious drugs;

(ii) scheme of penalties being modified on rational basis. Minimum and maximum penalties provided for *more* serious offences;

(iii) provision for life imprisonment has been made where it is proved that the use of an adulterated, spurious or substandard drug has caused grievous hurt or death;

(iv) the powers of Drugs Inspectors are being enhanced to enable them to check the trade of spurious drugs;

(v) the constitution of the Drugs Advisory Committee is being made mandatory on the part of the States. Representatives from the consumers will be